

OTC

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 01/2022-23/302/ RTI  
Dated 6/04/2023

To,

Mr. Biplab Chakraborty  
Pvt. Secy., Gauhati High Court.

1. Please refer to your I.D. Number 218/2022-23 Dated 16/03/2023 addressed to undersigned regarding supply of information relating to A.O.(J) post of this Registry.
2. A copy of sought for information is enclosed herewith.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order if you are not satisfied with this order.

Encl:- 1 page

R. N. Talwar  
06.04.23  
**Registrar (Judicial) & PIO**  
**Gauhati High Court, Guwahati.**

Sonal Roy

Regular Post



O/C

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2022-23/301/ RTI  
Dated 6/04/2023

To

Mr. Bikash deep Saikia  
Protocol Assistant  
O/o- the District & Sessions Judge, Tezpur

1. Please refer to your RTI application registered as I.D. Number 223/2022-23 Dated 20/03/2023 addressed to undersigned seeking information relating to his application no. DJ(S) 2060 dated 10/06/2021.
2. The information asked for is as follows.  
In this connection, the Gauhati High Court issued a letter vide memo no. HC-VI-44/2018/3694/A dtd 25/08/2021 to Govt. of Assam seeking clarification in said matter. However, no reply has been received from the government, till date.(copy attached)
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

R. A. Taparia  
06.04.23  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2023-24/ 304/ RTI  
Dated 6/04/2023

To

Mr. Sansuma Khungur Swargiary  
Bangtor, Belguri, Jagiroad  
Morigaon-782410

1. Please refer to your RTI application registered as I.D. Number 04/2023-24 Dated 04/04/2023 addressed to undersigned regarding supply of copy of Order of case no Cri. Revn.-735/2002 & MC. 69/2003 .
2. It is to inform you that certified copies of Judgment & Order cannot be furnished under the Right to Information Act.  
The said can be obtained from the Copying Section of the Registry by applying in proper format and paying the requisite amount.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

*Received by  
Sansuma Swargiary  
12/4/2023*

*R. A. Toppal*  
*06.04.23*  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 01/2022-23/01 / RTI  
Dated .11./04/2023

To,

Mr. Bikash Konwar  
Gauhati High Court, Itanagar Permanent bench

1. Please refer to your I.D. Number 224/2022-23 Dated 21/03/2023 addressed to undersigned regarding supply of a copy of Registry's decision dated 24/09/2018 regarding retrospective seniority of Steno. Gd-I.
2. A copy of sought for information is enclosed herewith.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order if you are not satisfied with this order.

Encl:- 1 page

*R. A. Taparia*  
11.04.23  
**Registrar (Judicial) & PIO**  
**Gauhati High Court, Guwahati.**

FORM 'D'  
Rejection Order  
[Rule 4(iii)]

No HC.XXXV- 01/2022-23/ 2 / RTI  
Dated .../04/2023

General post

To,

Mr. Subham Gaur  
E-8, EPIP, Rico Industrial Area, Sitapur  
Jaipur, Rajasthan-302022

1. Please refer to your application, registered as I.D. No 01/2023-24 Dated 01/04/2023 addressed to the undersigned seeking information relating to non-motor insurance litigation.
2. The information asked for cannot be supplied due to following reason:-  
For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.  
The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "Registrar (Judl.) & PIO, Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within thirty days of the issuance of this order if you are not satisfied with this reply.

Encl : as stated.

R. A. Rajadon  
11.04.23  
**Registrar (Judicial) & PIO**  
Gauhati High Court, Guwahati

11/4/23



**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -02/2022-23/01/ RTI  
Dated 25/04/2023

From: Sri Rafique Ahmed Tapadar  
Registrar (Judicial) & PIO  
Gauhati High Court.

To : Mr. Rajesh Kumar Hajong  
Bonda colony, Narengi, Ghy-26

Sub: Information under RTI Act.

Ref: Your RTI application regd. vide ID No. 02/2023-24 dated 03/04/2023,

Sir,

Photocopies of your answer script in respect of AJS Grade-III, 2021, is ready to be provided as per your request. You are to pay cost of Rs. 120/- (One hundred twenty) only (i.e. @ Rs. 5/- per sheet x 24 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Further, you are informed not to share your answer sheet with third party.

Yours sincerely,

*R. A. Tapadar*  
25.04.23

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

*Received  
Rajesh Kumar Hajong  
25/04/2023*

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2022-23/4 / RTI  
Dated 26/04/2023

To

Mr. Utpal Kalita  
East Hazarapar, Anil Bora path  
Tezpur, Sonitpur-784001

1. Please refer to your RTI application registered as I.D. Number 226/2022-23 Dated 28/03/2023 addressed to undersigned seeking information relating to The Draft Assam District Court Employees Service Rules, 2018.
2. The information asked for is as follows.
  - A) The Draft Assam District Court Employees Service Rules, 2018 has not been notified by the Govt of Assam.
  - B) The Gauhati High Court has issued the Notification no. HC.VIII-44/2018/4299/A dated 15/06/2022 to the District Judiciary pursuant to the Resolution of the Full Court meeting.
  - C) In recent draft rule submitted to the Govt. of Assam in the rule 1(i) the year is corrected as 2022 (i.e. the year of submission).
  - D) Gauhati High Court Registry has not formally communicated the Draft Assam District Court Employees Service Rules to the District Courts.
  - E) Minimum educational qualification for direct recruitment to the post of Process Server of District Judiciary is Graduate in any stream from a UGC recognized University along with knowledge of Assamese language.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

R. A. Talpawar  
26.04.23  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

Rejection Order  
[Rule 4(iii)]

No HC.XXXV- 01/2023-24/ 5 / RTI  
Dated 28/04/2023

To,

Mr. Daniel Hasan Sheikh  
Bidyapara, P.O.-Kallpur,Dhubri

1. Please refer to your application, registered as I.D. No 04/2023-24 Dated 06/04/2023 addressed to the undersigned seeking copies of his answer sheets of AJS Grade-I Examination 2022.

2. The information asked for cannot be supplied due to following reason:-

For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules,2008. The IPO so enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "the PIO cum Registrar (Judl.), Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency. Kindly attach a copy of your admit card along with your application.

3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within thirty days of the issuance of this order if you are not satisfied with this reply.

Enco : as stated.

R. S. Taparia  
28.04.23  
**Registrar (Judicial) & PIO**  
Gauhati High Court, Guwahati

*Ordinary Post*  
*29/04/23*

4254. भारतीय पोस्ट ऑर्डर  
NOT NEGOTIABLE  
3.23  
भारतीय पोस्ट ऑर्डर  
INDIAN POSTAL ORDER  
एक महानिदेशक DIRECTOR GENERAL OF POSTS.  
PAY TO The PIO cum  
Registrar (Judicial) Gauhati  
High Court को  
एक रुपए की रकम THE SUM OF RUPEES TEN ONLY.  
₹ 10  
कमीशन COMMISSION रुपया 1RUPEE  
SENDER MAY FILL IN HIS NAME AND ADDRESS HERE  
Daniel Hasan Sheikh



**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -02/2022-23/2A/ RTI  
Dated 28/04/2023

From: Sri Rafique Ahmed Tapadar  
Registrar (Judicial)& PIO  
Gauhati High Court.

To : Mr. Zadid Sarowar Alam  
North Barpeta, Dangarkuchi  
Barpeta - 781301

Sub: Information under RTI Act.

Ref: Your RTI application regd. vide ID No. 03/2023-24 dated 03/04/2023,

Sir,

Photocopies of your answer script in respect of AJS Grade-I, 2022, is ready to be provided as per your request. You are to pay cost of Rs. 180/- (One hundred eighty) only (i.e. @ Rs. 5/- per sheet x 36 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Further, you are informed not to share your answer sheet with third party.

Yours sincerely,

*R. A. Tapadar*  
28.04.23

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

*Received copy  
Masud Rana  
16/05/2023*

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2023-24/14 / RTI  
Dated 29/04/2024

To

Mr. Trailokya Mili  
Near City College, Natun Nirmali Gaon  
Dibrugarh - 786003

1. Please refer to your RTI application registered as I.D. Number 231/2022-23 Dated 30/03/2023 addressed to undersigned seeking information relating to employees of the Labour Court and Industrial Tribunal, Dibrugarh.
2. The information asked for is as follows.
  - (1) The Labour Court and Industrial Tribunal, Dibrugarh is under the State Government.
  - (2) The employees recruited by this Registry to these establishment are governed by the existing District & Sessions Judge Establishment (Ministerial) Service Rules,1987
  - (3 to 11) – Questions are re-directed to the Presiding Officer, Labour Court and Industrial Tribunal, Dibrugarh
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

*R. S. Taparjan*  
29.04.23  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2023-24/14 / RTI  
Dated 29/04/2024

To

Mr. Aniket Maity  
Quarter No-61, CCI Colony  
Bokajan, Karbi Anglong

1. Please refer to your RTI application registered as I.D. Number 233/2023-24 Dated 30/03/2023 addressed to undersigned seeking information relating to employees of District Court.
  
2. The information asked for is as follows.
  - (I) The Notification No. HC.XXXVII-21/2017/271/R.Cell dated 14/10/2020 was the last communication made by the Registry in respect of promotion of LDA, Copyist, Typist and Computer Typist to the post of UDA in the District Court of Assam. However, a Writ petition was filed vide no WP(C) 1055/2023 in the High Court challenging the said notification. As such, the matter is subjudice in the Court.
  - (II) The said two rules do not carry any provision regarding the post of Computer Typist since the post has been created much later and no amendment has been made in the said two rules yet.
  - III & IV The matter is subjudice in the court.
  
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

R. A. Taparia  
29.04.23  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 4/2021-22/12/ RTI  
Dated 29/04/2023

To,  
Mr. Kunal Gupta  
Saket Nagar, Bhopal- 462024

1. Please refer to your RTI application registered vide I.D. Number 234/2022-23 Dated 30/03/2023 forwarded to undersigned seeking information relating to PIL Cases.
2. The information asked for is as follows:  
  
Total **726** (PIL-689 & PIL Suo Moto-37) PIL cases have been filed in Gauhati High Court during the period of 2015 to 2022 and total **119** (PIL-108 & PIL Suo Moto-11) PIL cases are pending at Gauhati High Court till date.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

*R. A. Raychowdhary*  
29.04.23  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.



FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2023-24/ 13 / RTI  
Dated 29/04/2024

To

Mr. Anup Karmakar  
B.B. Road, Jania Road, Barpeta

1. Please refer to your RTI application registered as I.D. Number 228/2023-24 Dated 30/03/2023 addressed to undersigned seeking information relating to employees of District Court.
  
2. The information asked for is as follows.
  - (1) The Notification No. HC.XXXVII-21/2017/271/R.Cell dated 14/10/2020 has been in force and no other direction/notification has been issued thereafter.
  - (2) and (4) Between two employees X and Y, if X joined the service on 25/07/2017 and Y joined on 26/07/2017 their seniority shall be decided on the basis of their position in the merit list. If they were recruited through the common recruitment process in the light of the point (II) of the Notification dated 14/10/2020 irrespective of their dates of joining.  
However, if they were recruited through separate recruitment process, then Y cannot be placed above X in the gradation list as per point (I) of the Notification dated 14/10/2020.
  - (3) The phrase "joined together" in the point (III) of Notification dated 14/10/2020 implies the candidates joining in the establishment from a same merit list irrespective of their date of joining.
  
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

*R. A. Talwar*  
29.04.23  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.